

ITEM NO.10

COURT NO.6

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 1433/2022 in CrI.A. No. 1794/2019

(Arising out of impugned final judgment and order dated 29-11-2019 in CrI.A. No. No. 1794/2019 passed by the Supreme Court Of India)

P. GOPALKRISHNAN @ DILEEP

Petitioner(s)

VERSUS

THE STATE OF KERALA

Respondent(s)

(FOR ADMISSION)

WITH

MA 1434/2022 in MA 62/2022 in CrI.A. No. 1794/2019 (II-B)
IA No. 105395/2022 - CLARIFICATION/DIRECTION)

By Courts Motion

Date : 08-05-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv. (NP)
Mr. Philip T. Varghese, Adv.
Mr. Sujesh Menon, Adv.
Ms. Ranjeeta Rohatgi, AOR
Mrs. Pragma Baghel, Adv.
Mr. P. Vamshi Rao, Adv.
Mrs. Rao Vishwaja, Adv.
Ms. Samten Doma Lachungpa, Adv.

For Respondent(s) Mr. Ranjith Kumar, Sr. Adv.
Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.

Mr. G. Prakash, AOR

Mr. K. Rajeev, AOR
Mr. Shinoj K. Narayanan, Adv.
Ms. Niveditha R. Menon, Adv.
Ms. Aditya Verma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Taking note of the report sent by the learned Trial Judge, the time for completion of the trial is further extended, but we would expect the trial to be concluded in all respects latest by 31.07.2023.

List these applications on 04.08.2023.

The learned Trial Judge shall send fresh progress report before the next date of hearing.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILY)
COURT MASTER